

BEFORE THE NATIONAL GREEN TRIBUNAL AT CHENNAI  
MEMORANDUM OF APPLICATION  
U/s 18(1) r/w sec 14 & 15 of NGT Act. 2010.

Original Application No.102 of 2021  
With  
Original Application No.255 of 2020

BETWEEN:

S.Kumaradasan,  
Vice-President Velachery Eri Pathukappulyakkam,  
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... Applicant

AND

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2. The Secretary to Govt. of Tamil Nadu,  
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Executive Director,  
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7. The Chennai Metropolitan Water Supply & Sewerage Board,  
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8. The Tamil Nadu Water Resources Organisation,  
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### REPORT OF THE 7<sup>TH</sup> RESPONDENT

I, Raja Gopal Sunkara I.A.S, son of Thiru Venkata Kanaka Seshu Sunkara, Hindu, aged about 32 years presently working as Executive Director in Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) having office at Urban Administrative Building 1<sup>st</sup> to 4<sup>th</sup> Floors at No.75, Santhome High Road, MRC Nagar, Chennai -28 do hereby solemnly affirm and sincerely state as follows:

1. I am the Executive Director of the Chennai Metropolitan Water Supply and Sewerage Board (CMWSSB) and representing the 7<sup>th</sup> Respondent herein and well acquainted with the facts of the case from the connected files.
2. I respectfully submit that I am filing this report, pursuant to the directions of the Hon'ble Tribunal in its order dated 28.02.2022, directing an officer in the rank of Managing Director or Executive Director of CMWSSB to file a report in the case filed by Thiru



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S.Kumaradasan, Vice-President, Velachery Eri Pathukappuiyakkam, Chennai in Original Application vide O.A. No.102 of 2021 in the Hon'ble National Green Tribunal (SZ).

3. The Original Application No.102 of 2021 (SZ) with Original Application No.02 of 2020 (SZ) both the cases pertaining to Improper maintenance of Velachery lake came up for hearing on 19<sup>th</sup> May 2021 before the NGT. The O.A No. 102 of 2021 has been filed by an Individual alleging that Velachery lake is not being managed by the authorities by doing regular maintenance work and dumping of untreated sewage is also happening in that area.

The Hon'ble Tribunal allowed the above application and had appointed the Joint Committee to go in to the question and submit a report and posted the case on 21.06.2021.

On 21.06.2021, when the matter was taken up, it was brought to the notice of Tribunal that, in respect of the same issue this Tribunal had registered a Suo Motu case as O.A no: 02/2020 and certain direction has been issued in that case also, hence the Tribunal felt that both the cases will have to be taken together directed to post the case O.A No: 102/2021 along with O.A no: 02/2020 on 19.07.2021.



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Earlier the Joint Committee which was formed in O.A No.02 of 2020 submitted the report and the Tribunal passed orders on the Joint Committee report on 01.09.2020.

4. I humbly submit that, The Hon'ble Tribunal was pleased to observe that though certain measures as well as long term measures have been suggested to be carried out by each department, unfortunately no specific time line has been provided to implement the same. The State Government as well as the local bodies and other departments who are dealing with these issues have to address the issue in a serious manner while providing a remedial measures with shorter time lines so as to avoid the possible immediate danger of water being polluted. Hence the Hon'ble Tribunal directed all the line departments to come with specific action plan with short and long term measures and within which the issue can be resolved to protect the people from facing any health hazards and infection of other epidemic diseases like dengue, malaria etc.,

Further, on 18.11.2021, when the case came up for hearing, the Hon'ble NGT has directed the Chief Secretary to the Government to look into the aspects and come with an action plan to implement strategy in a shorter time line to achieve the purpose and to convene a meeting with the stakeholders and find out hurdles and resolve the



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issues and submit a holistic action plan before the Tribunal on or before 07.01.2022. The case was adjourned on 31.01.2022 and posted for hearing on 28.02.2022.

When the case came up for hearing on 28.02.2022, the Hon'ble Tribunal has directed the Board to file the report through an officer not below the rank of Executive Director or Managing Director to quicken the process of decision making. Further the TNPCB has also been directed to inspect the suit area to find out whether necessary sewage treatment facility is available and any untreated sewage is discharged into storm drain and file an action taken report. The Hon'ble Tribunal further directed the Additional Chief Secretary, MA&WS Department to look into the issue to take immediate steps to allocate the funds/ approval if any required for completion of under ground sewerage scheme and also to take temporary measures to prevent discharge of untreated sewage into storm drains. The case was further posted for hearing on 30.03.2022 and adjourned to 07.07.2022.

When the case came up for hearing on 07.07.2022, the Hon'ble Tribunal was pleased to club two other matters dealing with the same issue vide O.A No.33 of 2020 and O.A No.255 of 2020 with the present case.

5. I humbly submit that, In pursuance to the above, it submitted that the areas abutting to Velachery lake are fully covered with Under ground sewerage system and the sewage generated are conveyed through the gravity sewer system to the nearby Six nos of sewage pumping stations viz., Periyar Nagar SPS, AGS Colony SPS, Sector V SPS, Lakshmi Nagar SPS, Murugu Nagar SPS and LIC Colony SPS. The sewage collected at the above locations are pumped to Perungudi Sewage treatment plant for final treatment and safe disposal.

The details of sewage collected and disposed from the area abutting to Velachery lake is furnished below:-

Sl.No	Name of the Sewage pumping station	Installed Capacity of SPS in MLD	Average Quantity of Sewage Pumped in MLD during		Remarks
			Normal Period	Monsoon period (2021)	
1	Periyar Nagar SPS	3.70	2.20	3.10	Located at Northern side of the Lake collects sewage generated from Bhavani Nagar, Kakkan Nagar, Sastri Nagar and Ambedkar Nagar.
2	Sector V SPS	6.91	3.10	4.60	Located at Eastern side of the lake collects sewage generated from TNHB colony, NGO & Telephone Colony, Secretariat colony.



Sl.No	Name of the Sewage pumping station	Installed Capacity of SPS in MLD	Average Quantity of Sewage Pumped in MLD during		Remarks
			Normal Period	Monsoon period (2021)	
3	AGS Colony SPS	15.21	9.30	11.20	Located at Southern side of the lake collects sewage generated from Venkateswara Nagar, MGR Nagar, Andal Nagar, Mahalakshmi Nagar, EB Colony, LH Nagar, Adambakkam (Part).
4	Lakshmi Nagar SPS	4.56	2.60	4.40	Located at Western side of the lake collects sewage generated from Lakshmi Nagar, Gangai Nagar, Sasi Nagar, Asthalakshmi Nagar etc.
5	Murugu Nagar SPS	9.40	6.50	7.80	Collects sewage generated from Ram Nagar, Vijaya Nagar
6	LIC Colony SPS	44.20	32.60	36.80	Collection from AGS Colony, Murugu Nagar, Lakshmi Nagar, Ram Nagar
	<b>Total Quantity in MLD</b>	<b>83.98</b>	<b>56.30</b>	<b>67.90</b>	

6. I humbly submit that the under ground sewerage system in Velachery area is being maintained properly with periodical preventive maintenance works like desilting of machine holes chambers and



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flushing of sewer gravity mains with adequate numbers of mechanized equipments like High pressure Jet rodding machines and High speed super suckers to avoid issues of sewer obstruction/overflow.

Further to avoid leakage of sewer pipes inside the storm drains, periodical inspection on regular basis is being carried out by the depot staff to identify and rectify the damaged sewer services caused by other utility agencies.

In order to avoid illegal discharge of sewer into the storm drains, the Board in co-ordination with Greater Chennai Corporation(GCC) officials, carry out periodical inspection at Depot level to identify and plug illegal connections in the storm drain and imposing penalty for such cases.

Also the Board is adopting various measures to provide sewer service connections to the household and other commercial buildings through schemes viz., "Azhaithal Innaippu" in core area and "Illamthorum Innaippu" in added areas of Chennai city, Online Sewer service connection and Connections for Economically weaker section (EWS) with a simple, quick and hassle free application procedure to effect immediate sewer connection for all eligible applicants.

Further in areas abutting to Veerangal odai upstream where Under ground Sewerage Schemes are under progress, septic tank clearance



are being done through sewer tanker lorries hired by the Board for which online booking through web portal is being done.

7. I humbly submit that, In spite of various preventive measures taken by the Board to prevent discharge of sullage/ sewage into the lake, stray incidents of leakage and illegal discharge occurs from household, road side commercial establishments and encroachments along the lake bund. Hence as a permanent measure to avoid entry of sullage/sewage into Velachery lake, it has been proposed as given hereunder at the following five locations:-

**Location No.1 - Kakkan Nagar Main Road Near Kakkan Nagar Bridge through Storm Water Drain in Division 177, ZONE XIII:**

The Storm water drain from Alandur runs along City Link Road, NGO Colony Main road, Sastri Nagar Main road and Kakkan Nagar Main road which finally terminates at the Velachery lake in Depot 177. These areas have densely populated residential apartments and a number of commercial establishments including hotels and eateries along the main road which are the major source of letting out of sullage water into storm drain. Hence it is proposed for intercepting and diversion (I&D) of sullage/ sewage water from the point of outfall by providing a collection well and a pumping main upto Periyar Nagar sewage pumping station.



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**Location No.2 - Bhavani Nagar main Road through Storm Water Drain in Division 177, Zone XIII:**

The Storm water drain from Alandur and runs along New street, Mosque colony 6<sup>th</sup> Street, Secretariat Colony 1<sup>st</sup> Main road, A.S.K Nagar Main road terminates at Velachery Lake near Bhavani Nagar in Depot 177. Further, another Storm water drain from Vandikaran Street traverse along Nethaji road and Justice Ramakrishna Road also connects to the above drain at the same outfall point in Bhavani Nagar. The Main source of outfall was due to encroachment along lake bund and due to letting out of sullage from thickly populated residential slums near Dr.Ambedkar Nagar in Depot 177. Hence it is proposed for intercepting and diversion of Sullage/ sewage water from the point of outfall by providing a collection system upto the Periyar Nagar Sewage pumping station.

**Location No.3- Sastri Nagar through Storm Water Drain in Division 177, Zone XIII:**

The outfall at Sastri Nagar is mainly due encroachment along Lake bund and lack of Sewer system in the newly formed lanes at Kakkan Nagar cross streets and Sastri Nagar streets. Hence it is proposed to provide collection system in the left out streets and to divert sullage/ sewage from the point of outfall at these streets to the nearby Periyar Nagar Sewage pumping station.



**Location No.4 - Raj Bhavan canal in Division 177, Zone XIII:**

This Drain is a major natural catchment drain which brings rain water from the Forest area of Guindy National Park & Raj Bhavan areas to the Velachery lake. While traversing through the adjacent thickly polluted areas such as Nehru Nagar, Kannagi Street, Kambar street etc., stray incidents of ingress of sullage / sewage was noticed due to blockage/ damages in sewer system. Hence, in order to arrest the ingress of sullage/ sewage into Velachery lake it is proposed to intercept and divert the sullage/ sewage from Raj Bhavan Canal into the Sector V Pumping station.

**Location No.5 – Velachery Bye-pass Road (100 feet Road), Near Gupta Bhavan through Storm Water Drain in Division 177, Zone XIII:**

The Storm water drain along 100 feet road, Velachery starts near Phoenix mall and runs along on the western side of the 100 feet road. A sullage/sewage outfall was noticed at the confluence point of the Velachery lake. On detailed investigation, it was found that no. of commercial establishments including hotels and eateries along the main road are the major source of letting out of sullage water into storm drain. Hence it is proposed for intercepting and diversion of sullage/ sewage water from the point of outfall by providing a collection well and a pumping main upto the Sector V Sewage pumping.



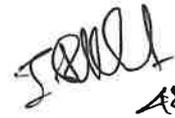
**Executive Director,  
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8. I respectfully submit that In order to arrest the sewage ingress into the Velachery Lake as mentioned at the above five locations, estimates have been prepared for an amount of Rs.4.08 Crores for execution into three packages (Viz., Package 1, outfalls identified at location nos 1 to 3 and in Package 2 and 3 outfalls identified at locations 4 and 5 respectively will be addressed). The work orders for the above 3packages have been issued in the month of June 2022 with a contract period of 6months and the work is under progress now.
9. It is therefore humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to accept my response on behalf of the Board and thus render Justice.

Solemnly affirmed at Chennai  
on this 26<sup>th</sup> day of July 2022  
and signed his name in my  
presence

  
Executive Director,  
Chennai Metropolitan Water Supply & Sewerage Board,  
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Chintadripet, Chennai-600 002.

Before me

  
48/1/2021

Advocate, Chennai  
I. Rolence Samuel.  
57, LCMHCCH-104.



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u/s 18(1) r/w sec 14 & 15 of NGT Act, 2010.

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BETWEEN:

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Applicant

AND

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7 others

**INDEPENDENT REPORT SUBMITTED BY  
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